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**(2010) 11 P&H CK 0409**

**In the Punjab And Haryana At Chandigarh**

**Case No :** Criminal M. No. M-33687 of 2010 (O and M)

Rajiv Kumar and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

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**Date of Decision :** 17-11-2010

**Acts Referred:**

Criminal Procedure Code, 1973 (CrPC) — Section 482

**Citation :** (2010) 11 P&H CK 0409

**Hon'ble Judges :** Jaswant Singh, J

**Bench :** Single Bench

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**Judgement**

Jaswant Singh, J.—Prayer in this petition u/s 482 Cr.P.C., is for seeking protection to life and liberty of both the Petitioners, who claim themselves to be major and allegedly performed marriage on 15.11.2010 against the wishes of mother (Respondent No. 4) of Petitioner No. 2-wife. Having performed marriage against the wishes of aforesaid Respondents, now Petitioners apprehend threat to their life at the hands of said Respondent. It is further stated that the couple is residing at H. No. 8088, Communistan Wali Gali, Bathinda, whereas Respondent No. 4 is resident of H. No. 10763, Kartar Basti, Bathinda.

2. After hearing the learned Counsel for the Petitioners and keeping in view the directions issued by the Hon"ble Supreme Court in the case of Lata Singh Vs. State of U.P. and Another, , the present petition is disposed of with a direction to Petitioners to present themselves before SSP Bathinda, and to make a detailed representation expressing therein their grievance and threat perception. In case, any such representation is made, the SSP concerned shall look into the matter personally and take appropriate action, if so warranted in accordance with law.

3. Petition stands disposed of.